

**GOVERNMENT OF INDIA  
MINISTRY OF HOME AFFAIRS  
LOK SABHA  
UNSTARRED QUESTION NO. 1255**

**TO BE ANSWERED ON THE 18<sup>TH</sup> DECEMBER, 2018/AGRAHAYANA 27, 1940 (SAKA)  
ATR FROM STATES**

**1255. SHRIMATI DARSHANA VIKRAM JARDOSH:**

**Will the Minister of HOME AFFAIRS be pleased to state:**

**(a) whether the Government has received or sought Action Taken Reports (ATRs) from the State Governments on its advisory issued on 17th July, 2009 during the last three years;**

**(b) if so, the details thereof and if not, the reasons therefor;**

**(c) whether in the changed global terror scenario and in view of the requirement of police and prison reforms, the Union Government would initiate consultations with the State Governments to bring them on board to shape out a separate administration for prisons; and**

**(d) if so, the time by which it is likely to be done and if not, the reasons therefor?**

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS  
(SHRI HANSRAJ GANGARAM AHIR)**

**(a) & (b): Pursuant to the advisories issued by the Central Government, action is taken by the concerned State Government; and since 'Prison' is a State subject under Entry-4 of List-II of the Seventh Schedule to the Constitution, no ATRs from the States are asked for.**

**(c): There is no proposal under consideration of the Government, at present.**

**(d): Question does not arise.**

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